

SHRI HARISH KUMAR GANG-  
WAR: Elections in Delhi.

प्रत्यक्ष महोदय : वगैर लिख कर दिये  
बात नहीं चलती है।

I am no authority on this issue.

SHRI SATYASADHAN CHAKRA-  
BORTY (Calcutta South): Government  
have declared some areas as disturb-  
ed areas. Tripura Government has  
protested against it.

MR. SPEAKER: You give me motion  
or something. Then I will consider.

#### NOTIFICATIONS UNDER ALL-INDIA SERVICES

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH): I  
beg to lay on the Table a copy each  
of the following Notifications (Hindi  
and English versions) under sub-sec-  
tion (2) of section 3 of the All India  
Services Act, 1951:—

(1) The Indian Forest Service  
(Fixation of Cadre Strength) Fifth  
Amendment Regulations, 1982 pub-  
lished in Notification No. G.S.R. 530  
(E) in Gazette of India dated the  
20th August, 1982.

(2) The Indian Forest Service  
(Pay) Fifth Amendment Rules, 1982  
published in Notification No. G.S.R.  
531(E) in Gazette of India dated the  
20th August, 1982.

(3) The All India Services (Death-  
cum-Retirement Benefits) Amend-  
ment Rules, 1982 published in Noti-  
fication No. G.S.R. 705 in Gazette of  
India dated the 28th August, 1982.

(4) The Indian Police Service  
(Fixation of Cadre Strength) Fourth  
Amendment Regulation 1982 publish-  
ed in Notification No. G.S.R. 706 in  
Gazette of India dated the 28th  
August, 1982.

(5) The Indian Police Service  
(Pay) Fourth Amendment Rules,  
1982 published in Notification No.  
G.S.R. 707 in Gazette of India dated  
the 28th August, 1982.

(6) G.S.R. 776 published in Gazette  
of India dated the 18th September,  
1982 containing corrigendum to No-  
tification No. G.S.R. 618 dated the  
24th July, 1982.

(7) G.S.R. 777 published in Gazet-  
te of India dated the 18th Septem-  
ber, 1982 containing corrigendum to  
Notification No. G.S.R. 619 dated the  
24th July, 1982.

[Placed in Library. See No. LT-  
5429/82].

#### NOTIFICATIONS UNDER CUSTOMS ACT, INCOME TAX AND STATEMENT re RESULTS OF MARKET LOANS FLOATED

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY): I beg to  
lay on the Table:

(1) A copy of the following Noti-  
fications (Hindi and English ver-  
sions) under section 159 of the Cus-  
toms Act, 1962:—

(i) G.S.R. 537(E) and 533(E)  
published in Gazette of India dat-  
ed the 25th August, 1982 together  
with an explanatory memorandum  
exempting laparoscope and its ac-  
cessories from the whole of basic  
duty, auxiliary and additional duty  
leviable thereon.

(ii) G.S.R. 665(E) published in  
Gazette of India dated the 10th  
September, 1982 together with an  
explanatory memorandum con-  
taining corrigendum to Notifica-  
tion No. G.S.R. 509(E) dated the  
26th July, 1982.

(iii) G.S.R. 666(E) published in  
Gazette of India dated the 10th  
September, 1982 together with an  
explanatory memorandum contain-  
ing corrigendum to Notification  
No. G.S.R. 308(E) dated the 5th  
April, 1982.

[Placed in Library. See No. LT-  
5430/82].

(2) A copy of the Income-tax (eighth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 546(E) in Gazette of India dated the 31st July, 1982, under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-5437/82].

(3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.

[Placed in Library. See No. LT-5432/82].

(4) A statement (Hindi and English versions) on the results of the market loans floated in July, 1982 and the market loans to be floated in October, 1982.

[Placed in Library. See No. LT-5433/82].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FORTY-NINTH REPORT

SHRI R. N. YADAV (Parbhani): I beg to present the Forty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

श्री हरीश कुमार गंगवार: आप क्या-क्या कर सकते हैं, आपने कहा दिल्ली के चुनाव के बारे में इलेक्शन कमीशन चुनाव करायेगा। आप दबाव क्यों नहीं देते हैं। यह प्रजातंत्र का हनन हो रहा है, डेमोक्रेसी को मार रहे हैं। आप इनसे कहे जल्दी चुनाव करवायें।

श्री जगपाल सिंह (हरिद्वार): अध्यक्ष जी, पालियार्गेट आने के लिये जब हम लोग साढ़े 9 और 10 के करीब नाने घोलने के लिये

जाते हैं तो पानी नहीं होता है। आप इसका कुछ हल निकलवाइये।

MR. SPEAKER: Shrimati Pramila Dandavate — personal explanation. (Interruptions)

MR. SPEAKER: We can have very effective and constructive dialogue and it can save unnecessary waste of time.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): My confrontation leads to co-operation also.

अध्यक्ष महोदय: आप क्यों नहीं मुझसे आकर बात कर लिया करते हैं जिससे कोई मतलब की बात बने। इस प्रकार हम इफेक्टिव डायलोग कर सकते हैं।

श्री हरिश कुमार गंगवार अध्यक्ष जी, आप ही का सहारा है दिल्ली में चुनाव कराने के लिये, दूसरे का नहीं। आप बहुत कुछ कर सकते हैं, दूसरा नहीं।

अध्यक्ष महोदय: ठीक है, आप बैठिये।

12.08 hrs.

#### PERSONAL EXPLANATION BY MEMBERS

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Mr. Speaker, Sir, I wish to make a personal explanation under Rule 357 of the Rules of Procedure and Conduct of Business of the House.

It has been reported in the Hindustan Times dated 5th October, 1982 that "Senior Congress-I Member Shri K. K. Tiwari today (4-10-82) had a brush with Lok Sabha Speaker Bairam Jakkhar on his refusal to consider a privilege motion against Janata Party leader Pramila Dandavate for alleged receipt of foreign money for doing Women's welfare work in India."